

(b) the hurdles in the progress of the plan and action taken to remove them?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) The Scheme for Establishing a National Grid of Rural Godowns was finalised only in the middle of 1979-80. Against the budgetary provision of Rs. 200 lakhs during 1979-80, proposals for construction of 136 godowns with 47,000 metric tonnes of storage capacity and involving an amount of Rs. 15.995 lakhs as the first instalment of Central subsidy were sanctioned. During the year 1980-81, against the budgetary provision of Rs. 200 lakhs, proposals for construction of 1308 godowns having storage capacity of 5,149.85 metric tonnes with first instalment of Central subsidy amounting to Rs. 222.203 lakhs were approved. During the year 1981-82, the budget provision is Rs. 300 lakhs. So far proposals for construction of 245 godowns having storage capacity of 2,45,000 metric tonnes with the first instalment of Central subsidy of Rs. 131.29 lakhs have been approved. The Scheme does not provide for hiring of storage space. As per the report of the State Government of Madhya Pradesh, already 6 godowns have been fully constructed by the end of December, 1981. The percentage of utility of storage capacity of these godowns for the quarter ended 31-12-1981 was reported at 66.25.

(b) Under the scheme 25 per cent of the cost of construction of godowns is to be given as subsidy by the State Government concerned. Many of the State Government have not allocated funds in the Annual Plans for the scheme. Many of the State Governments have also not provided funds in their budgets for passing on the Central share of the subsidy to the implementing agencies. The concerned

State Governments are being persuaded to provide for funds in their Annual Plans and budget for the scheme. No other hurdles have been reported by the State Governments.

#### Supply of Sugar to Rural Areas

3287. SHRI CHIRANJI LAL SHARMA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that there is disparity in the supply of sugar in villages as compared to cities;

(b) if so, the reasons for the same; and

(c) steps to be taken to remove discrimination?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) to (c). In most of the States and Union Territories, there is no discrimination between villages and cities in the supply of levy sugar and the scales of distribution of levy sugar in the rural and urban areas are uniform. In a few states, however, the scales of distribution are different for the two areas. The distribution of levy sugar in each State is decided by the respective State Governments considering the local circumstances.

#### Eviction Proceedings against Unauthorised Occupation of Land in Sector IV R. K. Puram

3288. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 226 on 23rd November, 1981 regarding maintenance of roads in R. K. Puram and state the progress made in the eviction proceedings initiated against the unauthorised occupation of land in Sector IV R. K. Puram, New Delhi?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): The Estate Officers had passed eviction orders on 15-1-1982 under Sub-section 1 of Section 5 of the Public Premises (Eviction of unauthorised occupants) Act, 1971 to

evict Sh. Mahanand Khokha and all persons who may be in occupation of the premises or any part thereof. The orders are now in the process of execution.

**Registration under Group Housing Societies HNDCO and ROHINI**

3289. SHRI PHOOL CHAND VERMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the persons registered under group housing societies, HUDCO and ROHINI have been given the facility to transfer their registration from one scheme to another; and

(b) if so, full details thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The Delhi Development Authority have reported that no such transfer is permissible under group housing scheme for co-operative societies. Persons registered under the Rohini scheme are also not allowed to transfer their registration from Rohini to other schemes. The DDA have reported that persons registered under various housing schemes were allowed to get their registration transferred to Rohini scheme.

**Shops on Land Reserved for Public Utility Service in Malvia Nagar, Delhi**

329. SHRI RAM PRASAD  
AHIRWAR;  
SHRI SURAJ BHAN:  
SHRI ATAL BIHARI VAJ-  
PAYEE:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) is it a fact that in Malvia Nagar, Delhi, near Shaheed Bhagat Singh Market, 41 pucca shops have been permitted by the DDA to be constructed on land reserved for public utility;

(b) what are the names of the DDA officials responsible therefor and also the names of the beneficiaries; and

(c) specific steps that have been taken to clear the land meant for pub-

lic utility and remove the unauthorised construction?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

**National perspective for water development**

3291. DR. VASANT KUMAR PANDIT:

SHRIMATI JAYANTI PAT-  
NAIK:

Will the Minister of IRRIGATION be pleased to state:

(a) whether the separate Agency for National Perspective under the Central Scheme called the National Perspective for Water Development; has since been set up;

(b) if so, the tasks they have upto now undertaken and the results thereon; and

(c) whether the said Agency has carried on surveys and investigations on Interstate rivers in M.P. State drawn any plans for optimum development of the Peninsular component of Water Development;

(d) if so, details of each study in Madhya Pradesh State and the deci-  
thereon; and

(e) whether any of the ongoing Interstate Water Development schemes of M.P. State would be affected or amended by the Agency for National Perspective; if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) No, Sir. Various steps for the Constitution of National Water Development Agency are being taken.

(b) and (e). Does not arise.